# HIGH COURT OF CHHATTISGARH: BILASPUR

:: NOTICE ::

No. 2409/ SCDSA/2025

Bilaspur, dated: 04/02/2025

In pursuance of this Registry's Notice No. 4595/SCDSA/2021 dated 11/05/2021, proposals/ application forms for designation as Senior Advocate have been received from Smt. Meera Ansari, Advocate, Shri Ashok Kumar Varma, Advocate, Shri Manoj Vishwanath Paranjpe, Advocate and Shri Sunil Otwani, Advocate.

In terms of Rule 6(3) of High Court of Chhattisgarh (Designation of Senior Advocates) Rules 2018, suggestions/ views, if any, of other Stakeholders in the proposed designation are invited for consideration by the Committee for Designation of Senior Advocates for purpose of scrutiny and assessment of the application so received.

Suggestions/ views may be submitted to the Secretariat of the Committee for Designation of Senior Advocates within a period of 03 weeks from the date of publication of this notice. Suggestions/ views beyond the said stipulated period shall not be entertained.

(K. Vinod Kujur) Registrar General

### FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh:-

1. Name of the Advocate : Smt. Meera Ansari

2. Permanent Residential Address

and mobile number of the Advocate : B-1, Priyadarshini Nagar,

Bilaspur (C.G.),

Mo. No. 9424152582 -

3. E-mail Address : sheenameera10@gmail.com

4. Educational Qualification : B.A. LL.B.

5. Date of Birth : 06.05.1960

6. Date of enrollment as an Advocate 20.07.1990

and where enrolled : : Bar Council of Madhya Pradesh,

Jabalpur.

7. Enrollment Number : 834/1990

8. Other information, if any, including reported cases, legal aid work/publication/ participation in Seminar or Conference/ association any Faculty of law etc. :

#### AFR Cases :-

- Smt. Preeti Devi Tiwari Vs
   Union of India & others
   (W.P.S. No. 2573/2015)
- Irfan-Ur Rahim Khan Vs
   Farha Khan (FAM No. 165/2019)

- Surendra Pal Singh alias
   Pappi Bhatia Vs State of C.G.
   (Cr.A. No. 1297/2002 decided with other appeals)
- Vikram Sharma & others Vs
   State of C.G. (Cr.A. No. 735/2007)
- Mahaveer Chandrakar Vs
   State of C.G. (CR.R. No. 704/2017)
- Neeraj Jagatramaka Vs State
   of C.G. (W.A. No. 7/2022)
   Reported Cases:-
- 2008(3) C.G.LJ. Page 390
   Anil Kumar Tiwari & others Vs
   State of M.P. & others
- 2. 2013(4) C.G.L.J. Page 195
   Sanjay Kumar Mishra Vs
   Umesh Narayan Mishra
- 2017(4) C.G.L.J. Page 354
   Mahaveer Chandrakar Vs
   State of Chhattisgarh
- 2020(0) Supreme (Chh) Page
   377 Raj Kumar Vs State of C.G.

- 5. AIROnline 2022 CHH 1342 Lata Devi Ghritlahre Vs State of C.G. & others
- Details of their best five (5) synopsis 9.
- Vinod Singh and other Vs State : 1. of C.G. (Cr.A. No. 616/2007)
- Smt. Preeti Devi Tiwari Vs Union 2. of India & others (W.P.(S) No. 2573/2015)
- Surendra Pal Singh alias Pappi 3. Bhatia Vs State of C.G. (Cr.A. No. 1297/2002)
- C.G. State Waqf Board Vs Smt. Suraiya Begum (Civil Revision No. 126/2015)
- Narendra Singh Bhatiya Vs 5. Nilesh Patel (W.P.Cr. No. 28/2015)

12.4-2024 Dated

Signature of proposer

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh.

12.4.5054

Dated

Signature of Advocate -Meeron Ans

### FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh:

1. Name of the Advocate : Smt. Meera Ansari

2. Permanent Residential Address

and mobile number of the Advocate : B-1, Priyadarshini Nagar,

Bilaspur (C.G.),

Mo. No. 9424152582 . .

3. E-mail Address : sheenameera10@gmail.com

4. Educational Qualification : B.A. LL.B.

5. Date of Birth : 06.05.1960

6. Date of enrollment as an Advocate 20.07.1990

and where enrolled : Bar Council of Madhya Pradesh,

Jabalpur.

7. Enrollment Number : 834/1990

8. Other information, if any, including reported cases, legal aid work/publication/ participation in Seminar or Conference/ association any Faculty of law etc.

#### AFR Cases :-

- 1. Smt. Preeti Devi Tiwari Vs
  Union of India & others
  (W.P.S. No. 2573/2015)
- 2. Irfan-Ur Rahim Khan Vs Farha Khan (FAM No. 165/2019)

- Surendra Pal Singh alias
   Pappi Bhatia Vs State of C.G.
   (Cr.A. No. 1297/2002 decided
   with other appeals)
- Vikram Sharma & others Vs
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- Mahaveer Chandrakar Vs
   State of C.G. (CR.R. No. 704/2017)
- Neeraj Jagatramaka Vs State
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   Anil Kumar Tiwari & others Vs
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- 2. 2013(4) C.G.L.J. Page 195
   Sanjay Kumar Mishra Vs
   Umesh Narayan Mishra
- 2017(4) C.G.L.J. Page 354
   Mahaveer Chandrakar Vs
   State of Chhattisgarh
- 2020(0) Supreme (Chh) Page
   377 Raj Kumar Vs State of C.G.

- AIROnline 2022 CHH 1342
   Lata Devi Ghritlahre Vs State
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- Details of their best five (5) synopsis : 1. Vinod Singh and other Vs State
   of C.G. (Cr.A. No. 616/2007)
  - Smt. Preeti Devi Tiwari Vs Union
     of India & others
     (W.P.(S) No. 2573/2015)
  - Surendra Pal Singh alias Pappi
     Bhatia Vs State of C.G.
     (Cr.A. No. 1297/2002)
  - C.G. State Waqf Board Vs Smt.
     Suraiya Begum
     (Civil Revision No. 126/2015)
  - Narendra Singh Bhatiya Vs
     Nilesh Patel
     (W.P.Cr. No. 28/2015)

Dated

Signature of proposer

( Dr. N.K. Shurkley)

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh.

12 . 4 . 20 24 Dated

Signature of Advocate

SMT Meero Ansui

#### FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh:-

1. Name of the Advocate : Smt. Meera Ansari

2. Permanent Residential Address

and mobile number of the Advocate : B-1, Priyadarshini Nagar,

Bilaspur (C.G.),

Mo. No. 9424152582

3. E-mail Address : sheenameera10@gmail.com

4. Educational Qualification : B.A. LL.B.

5. Date of Birth : 06.05.1960

6. Date of enrollment as an Advocate 20.07.1990

and where enrolled : Bar Council of Madhya Pradesh,

Jabalpur.

7. Enrollment Number : 834/1990

8. Other information, if any, including reported cases, legal aid work/publication/ participation in Seminar or Conference/ association any Faculty of law etc. :

#### AFR Cases :-

- 1. Smt. Preeti Devi Tiwari Vs
  Union of India & others
  (W.P.S. No. 2573/2015)
- 2. Irfan-Ur Rahim Khan Vs Farha Khan (FAM No. 165/2019)

Surendra Pal Singh alias
 Pappi Bhatia Vs State of C.G.
 (Cr.A. No. 1297/2002 decided
 with other appeals)

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- Vikram Sharma & others Vs
   State of C.G. (Cr.A. No. 735/2007)
- Mahaveer Chandrakar Vs
   State of C.G. (CR.R. No. 704/2017)
- Neeraj Jagatramaka Vs State
   of C.G. (W.A. No. 7/2022)
   Reported Cases:-
- 2008(3) C.G.LJ. Page 390
   Anil Kumar Tiwari & others Vs
   State of M.P. & others
- 2. 2013(4) C.G.L.J. Page 195
   Sanjay Kumar Mishra Vs
   Umesh Narayan Mishra
- 2017(4) C.G.L.J. Page 354
   Mahaveer Chandrakar Vs
   State of Chhattisgarh
- 2020(0) Supreme (Chh) Page
   377 Raj Kumar Vs State of C.G.

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AIROnline 2022 CHH 1342
 Lata Devi Ghritlahre Vs State
 of C.G. & others

- 9. Details of their best five (5) synopsis
- : 1. Vinod Singh and other Vs State of C.G. (Cr.A. No. 616/2007)
- Smt. Preeti Devi Tiwari Vs Union of India & others
   (W.P.(S) No. 2573/2015)
- Surendra Pal Singh alias Pappi Bhatia Vs State of C.G. (Cr.A. No. 1297/2002)
- C.G. State Waqf Board Vs Smt.
   Suraiya Begum
   (Civil Revision No. 126/2015)
- Narendra Singh Bhatiya Vs
   Nilesh Patel
   (W.P.Cr. No. 28/2015)

Dated 12.4.2024

Signature of proposer

V.R. Tiwava

12/4/2024

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh.

12. U. 2024

Signature of Advocate
SMT Meera Ans.

#### FORM NO 2

### **RULE 4 (2)**

I, the undersigned Advocate, practicing in the State of Chhattisgarh, submit my application for being designated as Senior Advocate and state my consent to be so designated by the High Court of Chhattisgarh.

2. Education : B.A. LL.B  Qualification  3. Date of Birth :19th July 1950	
Qualification	
3. Date of Birth :19th July 1950	
4. Permanent Residential : Civil Lines, Near Nehru Cl	nowk,
Address and mobile Bilaspur Chhattisgarh	-
number of the Mob No:- 9407900238	
Advocate	1
5. Address of Professional : Civil Lines, Near Nehru C	howk,
office Bilaspur Chhattisgarh and Cha	amber
No. 20 of the High Court	Bar
Association.	
6. E-mail Address :ashok.ashokkumarvarma@gmai	l.com
7. Date of Enrolment as : 8 January 1975 and enrol	led at
an Advocate and where Jabalpur (Madhya Pr	adesh)
enrolled (Document Enclosed)	
8. Number in the roll of : C.G./27/1975/ADV. and date	is 8th
Advocates maintained January 1975.	
by the State Bar ( I.D. Card of State Bar (	Council
Council and the date Chhattisgarh is enclosed)	
on which enrolled	
9. Are you a member of : No.	
any Association of	
Lawyers? If so, give —	

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details	
10. Number of Years'	: Approximately 49 years in the
practice (or Judicial	Chhattisgarh High Court and District
service) and in which	Court at Bilaspur
Court?	
11. Have you	: Yes, Specialisation in Criminal Laws
specialized in any field	
of Law? If so, give	,
details	
12. Have you been a	: Yes, Junior of My Father Lt. Shri
chamber Junior to any	Krishnanand Varma, Senior Advocate,
Lawyer? If so, furnish	Supreme Court of India.From
name of such	January1975 to December 1975.
Lawyer/Lawyers and	In 27th December 1975 Father/Senior
the period held as	of the Applicant passed away
such	
13. Are you in the	: Yes, in the Panel of -
Panel or do you hold	1. Municipal Corporation of
any office under the	Bilaspur,
State or Central	2. Airport Authority of India,
Government?	3. Guru Ghasidas Central
	University,
	4. Chhattisgarh Rajya Sahakari
	Bank Mydt., Raipur (APEX
	BANK)
	5. Formerly Chhattisgarh Public
h gr	Service Commission (CGPSC)
14. Reference of any	: In one Criminal Appeal 1860/2023,
important matter in	Raj Mishra and Others v. State of
which you have	Chhattisgarh which was decided on
appeared	03-04-2024 by the Division Bench of
	Hon'ble the Chief Justice and Hon'ble
	Justice Shri Ravindra Kumar Agarwal.
	It was a broad day light murder of
	The state of the s

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deceased Shailesh Yadav by 8 accused persons in the Holi Festival Day, at about 12. P.M. at Bhilai. The Hon'ble Trial Court has Convicted all the accused persons u/s 148, 302/149 of IPC.

There were four eye-witnesses of the incident, narrated the Pro-Prosecution version in 161 and 164 Cr.PC statement but partially/contradictory resailed from their earlier version in evidence before the Learned Trial Court. The Autopsy surgeon although given details of injury and examination of weapon and written co-relate with the evidence.

The Hon'ble Trial Court has convicted all the accused persons u/s 302, 148/149 of the IPC and sentenced to Imprisonment for Life and Fine of Rs1000 each, mostly on the basis of 164 Cr.PC, evidence of Eye-witnesses taken as substantial evidence.

Applicant Appeared for Appellant/Accused Rishabh Paswan and Somnath @ Akshay and argued that 164 statement is only a corroborative evidence and not substantive evidence and prosecution must prove that the death was Homicidal

Appeal was allowed.

( <u>Copy of Judgement is enclosed as Annexure-</u>).

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15. Have you had to	
Journal to	: Yes, Member in the Advisory Board
your credit any	of the Chhattisgarh Law Judgements
Journal? If so give	(CGLJ)
details.	
16. Have you	: Yes,attended- Seminar on
attended or	Curriculum Development Workshop
participated inany	for Education and Training of Legal
seminar/conference	Services Providers to Tribal and Rural
relating to Law	Communities from 12th-15th November
	2013, at Guru Ghasidas Central
¥	University, Bilaspur. The Seminar was
	Headed/Presided by Eminent Jurist/
	Educationalist Padmashree Prof. Shri
	N.R.Madhav Menon.
	(Relevant Papers is enclosed with the
I w	Annexure-
17. Are you	: No
connected with any	
faculty of law? If so,	
give details	
18. Has any	: No application given prior to this
application of	application
Designation as Senior-	
- Advocate been made	*
to the High Court of	
Chhattisgarh or any	
other Court before? If	
so, with what result?	
19. Are you ordinarily	: Yes
practicing within the	
Jurisdiction of the	
High Court of	
Chhattisgarh?	

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- 20. Other
  information/particular
  s, if any including
  reported cases, legal
  aid, work publications
  etc.
- 1.: The name of the Applicant was sent for Elevation for High Court Judge in the year 2003-2004 by the Collegium of CG High Court, Headed by Hon'ble the Chief Justice Shri K.H.N.Kuranga
- 2. Father of the Applicant, Late Shri Krishnanand Varma (M.A (V.C's Gold Medalist) LL.B), was designated, Senior Advocate of Supreme Court of India (Document Enclosed as Annexure)
- 3. Some Judgements of Applicant are Published in Criminal Law Journal, Chhattisgarh Law Judgements, AIR Online and ILR Photocopies of 10 Judgements Enclosed as Annexures.
- 4. Participated in Lok Adalat
- Participated in the First Lok
  Adalat of the State (the then
  Madhya Pradesh) on 17-061986 at Bilaspur(Relevant
  Documentenclosed as
  Annexure)
- Participated next Lok Adalat of the State the thenMadhya Pradesh at Durg on 28-09-1986.
  - ( Relevant Document is Enclosed as Annexure-)
- III. The Applicant has Actively

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Participated in two National Lok Adalat of High Court of Chhattisgarh at Bilaspur on 08-02-2020 and on 10-07-2021

IV. Conducted Cases of High
Court Legal Aid Services
Authority.

The Applicant has Conducted many cases of High Court
Legal Aid Service Authority for the Accused/Appellant in the
Division Benches of Hon'ble
High Court. Some of the cases are as follows:-

- a) CRA 947/2016

  Tikeshwar Patel @ Banti
  v. State of Chhattisgarh
- b) CRA 1286/2016-Ramkhilawan Gond v. State of Chhattisgarh
- c) CRA-834/2016 Sukhramv. State of Chhattisgarh
- d) CRA-1569/2017-Sonu@Chandan Singh v. State of Chhattisgarh
- e) CRA-500/2018- Ram
  Ratan Paikra@ Bhunwa
  v. State of Chhattisgarh
- f) CRA-311/2018- Milap Thakur v. State of Chhattisgarh
- g) CRA-770/2015- Aatram Shanti v. State of Chhattisgarh

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Details of Five Best-Synopsis.

- h) CRA-376/2005- Kawasi Joga v. State of Chhattisgarh
- i) CRA-1639/2018- Habil Ekka v. State of Chhattisgarh
- j) CRA-1387/2019-BishatBanjare v. State of Chhattisgarh
- V. The Applicant is appearing mostly in Criminal Cases in the High Court of Chhattisgarh and submitted synopsis with the cases.

### Copies of Five synopsis of cases are

- A. CRA-1860/2023- Raj Mishra and another v. State of Chhattisgarh
- B. CRA- 947/2016 Tikeshwar Patel @ Banti v. State of Chhattisgarh
- C. CRA- 2071/2023Ghasiram @GhasiyaNagv. State of Chhattisgarh
- D. CRA-500/2018- Ram Ratan Paikra@ Bhunwa v. State of Chhattisgarh
- E. CRMP- 2031/2018 Kailash Chandravanshi and others v. State of Chhattisgarh
- VI The Applicant has appeared in many cases in the High Court of Chhattisgarh at Bilaspur.

VII- Supreme Court Justice-JaswantSingh Commission-

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The Government of India has constituted Supreme Court Justice Jaswant Singh Commission to examine the demand for establishment of Permanent Benches of High Court, at places, away from their Principal Seats, in the year 1984.

Applicantappeared/represented the DistrictBar Association, Bilaspur (M.P) before the commission and canvassed for the establishment of theBench of the High Court, at Bilaspur

VIII.- The Applicant was appointed Deputy Advocate General by the State of Chhattisgarh for the High Court of Chhattisgarh at Bilaspur in the year 2002 and worked until 2004 (Document enclosed as Annexure)

IX.- The Applicant was appointed in the Penal of Central Government Counsel by the Union of India, New Delhi (Document Enclosed as Annexure)

X- The Applicant was elected Unanimously, Vice-President of the Chhattisgarh High Court Bar Association in theyear 2004 (Document Enclosed as Annexure)

XI - The Applicant has passed LL.B in the year 1974 with 1st Division. (Document Enclosed as Annexure)

XII-Two Gold Medals for Law Final Topper Students-On application and

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contribution of Applicant and his family, the Guru Ghasidas Central University started awarding two Gold Medals, to the toppers of Law Final Year Students, in the name of Father of the Applicant Shri Krishnanand Varma- Senior Advocate Supreme Court and mother of Applicant Smt. Shanti Varma, which is now forwarded to Atal Behari Vajpayee University, Bilaspur

XIII. Hon'ble Justice Shri V.R.Krishna Iyer has authorised the Applicant to translate his well-known book '98 NOT OUT' from English to Hindi.

(Document Enclosed as Annexure- )

XIV. Lawyers' Family-Applicant belongs to a well-known family of Lawyers'.

XV. Declaration:-The Applicant hereby declares that no application with respect to Designation of Senior Advocate was submitted before this Hon'ble High Court or any other High Court in India or Hon'ble Supreme Court of India, at any previous instance.

BILASPUR

DATED:

SIGNATURE OF THE APPLICANT

I, the undersigned advocate, practicing in the State of Chhattisgarh, submit my application for being designated as Senior Advocate and state my consent to be so designated by the High Court of Chhattisgarh

1.	Name of the Applicant	:	Manoj Vishwanath Paranjpe (M.V. PARANJPE)
2.	Educational Qualification	:	B.com LLB
3.	Date of Birth	:	24.07.1974
4.	Permanent Residential Address & Mobile Number of the Advocate	:	Sadguru Villa, Rama valley, Infront of Shri Ram Temple, High Court Road, Bilaspur (C.G.) 9827153644
5.	Address of the Professional office	:	Sadguru Villa, Rama valley, Infront of Shri Ram Temple, High Court Road, Bilaspur (C.G.)
6.	Email address	:	paranjpeadv@rediffmail.com
7.	Date of enrolment as an Advocate and where enrolled	:	
8.	Number in the roll of Advocates maintained by the State Bar Council and the date on which enrolled	:	307/1999, 24.01.1999
9.	Are you a member of any Association of Lawyers? If so, give details.	:	No
10.	Number of years of practice (or Judicial Service) and in which Court?	:	25 years in the High Court
11.	Have you specialized in any field of law? If so, give details.	:	Civil, Constitution & Criminal
12.	Have you been a Chamber junior to any lawyer? If so, furnish name of such lawyer/lawyers and the period held as such.	•	Hon'ble Abhay Manohar Sapre (Retired Judge of Supreme Court) (1999-2000) Hon'ble Alok Aradhe Chief Justice of Andra Pradesh (2001-2002)
13.	Are you in the Panel or do you hold any office under the State or Central Government?	:	No
14.	Reference to any important matter in which you have appeared	:	2017 (3) CGLJ 353 (Full Bench) reported in 2017 AIR (Chh) 45 and also in 2017 ILR (Chh) 378 "Ajay Jagarnath Gupta Vs. State of Chhattisgarh and Ors"

15.	Have you had to your credit any Journal? If so, give details.	:	No
16.	Have you attended or participated in any seminar/conference relating to law?	:	Yes
17.	Are you connected with any faculty of law?	:	No
18.	Has any application for designation as Senior Advocate been made to the HighCourt of Chhattisgarh or any other Court before? If so, with what result?	:	No
19.	Are you ordinarily practising within the jurisdiction of the High Court of Chhattisgarh?	:	Yes
20.	Other information/particular s if any, including, reported cases, legal aid work/publication etc.	:	According to the website of High Court of Chhattisgarh there are as many as 1048 AFR Judgments of the applicant and the applicant herewith produce the list of 202 reported Judgments attached along with the instant application
21	Details of 5 best synopsis	A ] E ] C ] E ] E ]	WA No. 128/2023 CRMP No. 1150/2015 SA No. 105/2008 CRA No. 1509/2019 FA No. 01/2011

#### **CERTIFICATE**

I hereby express and declare that I have not applied to any other High Court for being designated as senior advocate and my application has also not been rejected by the High Court within a period of 2 years prior to date of proposal and instant application.

Signature of the Applicant

# FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh:

hha	ttisgarh: -		
L.	Name of the Advocate	:	Manoj Vishwanath Paranjpe (M.V. PARANJPE)
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Sadguru Villa, Rama valley, Infront of Shri Ram Temple, High Court Road, Bilaspur (C.G.) 9827153644
3.	Email address	:	paranjpeadv@rediffmail.com
4.	Educational Qualification	:	B.com LLB
5.	Date of Birth	:	24.07.1974
6.	Date of enrollment as an Advocate and where enrolled	:	24.01.1999 (Erstwhile state of Madhya Pradesh now Chhattisgarh)
7.	Enrollment Number	:	307/1999, 24.01.1999
8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	:	According to the website of High Court of Chhattisgarh there are as many as 1048 AFR Judgments of the applicant and the applicant herewith produce the list of 202 reported Judgments attached along with the instant application
9.	Details of 5 best synopsis	A] B] C] D	WA No. 128/2023 CRMP No. 1150/2015 SA No. 105/2008 CRA No. 1509/2019

Dated 12.11.29

Signature of Proposer (Dr. Nismal Shukla) Senior Advocate

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh

Dated 12.11.24

Signature of Proposer (Dr. Nirmal Shukla) Senior Advocato

### FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh: -

1.	Name of the Advocate	:	Manoj Vishwanath Paranjpe (M.V. PARANJPE)
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Sadguru Villa, Rama valley, Infront of Shri Ram Temple, High Court Road, Bilaspur (C.G.) 9827153644
3.	Email address	:	paranjpeadv@rediffmail.com
4.	Educational Qualification	:	B.com LLB
5.	Date of Birth	:	24.07.1974
6.	Date of enrollment as an Advocate and where enrolled	:	24.01.1999 (Erstwhile state of Madhya Pradesh now Chhattisgarh)
7.	Enrollment Number	:	307/1999, 24.01.1999
8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	•	According to the website of High Court of Chhattisgarh there are as many as 1048 AFR Judgments of the applicant and the applicant herewith produce the list of 202 reported Judgments attached along with the instant application
9.	Details of 5 best synopsis	A] B] C] D] E]	WA No. 128/2023 CRMP No. 1150/2015 SA No. 105/2008 CRA No. 1509/2019 FA No. 01/2011

Dated 12.11.24

Signature of Proposer Choving Ram Miss Senior Advocate

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh

Dated 12.11.24

Signature of Proposer (Govind Ram Miri) Senior Advocate

### FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh: -

1.	Name of the Advocate	:	Manoj Vishwanath Paranjpe (M.V. PARANJPE)
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Sadguru Villa, Rama valley, Infront of Shri Ram Temple, High Court Road, Bilaspur (C.G.) 9827153644
3.	Email address	:	paranjpeadv@rediffmail.com
4.	<b>Educational Qualification</b>	:	B.com LLB
5.	Date of Birth	:	24.07.1974
6.	Date of enrollment as an Advocate and where enrolled	:	24.01.1999 (Erstwhile state of Madhya Pradesh now Chhattisgarh)
7.	Enrollment Number	:	307/1999, 24.01.1999
8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	•	According to the website of High Court of Chhattisgarh there are as many as 1048 AFR Judgments of the applicant and the applicant herewith produce the list of 202 reported Judgments attached along with the instant application
9.	Details of 5 best synopsis	A] B] C] D] E]	WA No. 128/2023 CRMP No. 1150/2015 SA No. 105/2008 CRA No. 1509/2019 FA No. 01/2011

Dated: 12.11.24

Signature of Proposer Y.C. Sharma Senior Advocate

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh

Dated: 12.11.24

Signature of Proposer (Y. C. Sharma) Serior Advocate

### FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh: -

1	Name of the Advocate	:	Sunil Otwani
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Bhartiya Nagar, Near Ayappa Mandir, Bilaspur, District Bilaspur (C.G.)
3.	Email address	:	adv.otwani@rediffmail.com
4.	Educational Qualification	:	MA LLB, Scholarship- Junior Research Fellowship
5.	Date of Birth	:	15.09.1967
6.	Date of enrollment as an Advocate and where enrolled	:	08.08.1994 (Initially registered in the State of Uttarpradesh)
7.	Enrollment Number	:	CG/1330/TR/1994
8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	•	According to the website of High Court of Chhattisgarh there are as many as 345 AFR Judgments of the applicant.
9.	Details of 5 best synopsis	A]	Writ Petition No: 394/2015
		B]	FA No: 371/2016
		C]	Writ Petition (Cr.) No: 251/2020
		D]	Writ Petition (227) No: 299/2018
		E]	Writ Petition (S) No: 5422/2023

Dated 23.12.2024

Signature of Proposer

(SHRI V.V.S. MURTHY)

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh

Dated 23.12.2024

Signature of Proposer

### FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh: -

1.	Name of the Advocate	:	Sunil Otwani
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Bhartiya Nagar, Near Ayappa Mandir, Bilaspur, District Bilaspur (C.G.)
3.	Email address	:	adv.otwani@rediffmail.com
4.	Educational Qualification	:	MA LLB, Scholarship- Junior Research Fellowship
5.	Date of Birth	:	15.09.1967
6.	Date of enrollment as an Advocate and where enrolled	:	08.08.1994 (Initially registered in the State of Uttarpradesh)
7.	Enrollment Number	:	CG/1330/TR/1994
8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	:	According to the website of High Court of Chhattisgarh there are as many as 345 AFR Judgments of the applicant.
9.	Details of 5 best synopsis	A]	Writ Petition No: 394/2015  FA No: 371/2016
		B]	Writ Petition (Cr.) No: 251/2020
		D]	Writ Petition (227) No: 299/2018
		E]	Writ Petition (S) No: 5422/2023

Dated 23.12.2024

Signature of Proposer

( SHRI H.B. AGARWAL)

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh

Dated 23.12.2024

Signature of Proposer

## FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh: -

1.	Name of the Advocate	:	Sunil Otwani
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Bhartiya Nagar, Near Ayappa Mandir, Bilaspur, District Bilaspur (C.G.)
3.	Email address	:	adv.otwani@rediffmail.com
4.	Educational Qualification	:	MA LLB, Scholarship- Junior Research Fellowship
5.	Date of Birth	:	15.09.1967
6.	Date of enrollment as an Advocate and where enrolled	:	08.08.1994 (Initially registered in the State of Uttarpradesh)
7.	Enrollment Number	:	CC/1920/TD/1004
8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	:	CG/1330/TR/1994 According to the website of High Court of Chhattisgarh there are as many as 345 AFR Judgments of the applicant.
9.	Details of 5 best synopsis	Al	Writ Petition No: 394/2015
		B]	FA No: 371/2016
		C]	Writ Petition (Cr.) No: 251/2020
		D]	Writ Petition (227) No: 299/2018
		E]	Writ Petition (S) No: 5422/2023

Dated 23.12.2024

Signature of Proposer

(SHRI K. A. ANSARL)

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh

Dated 23 12.2024

Signature of Proposer

I, the undersigned advocate, practicing in the State of Chhattisgarh, submit my application for being designated as Senior Advocate and state my consent to be so designated by the High Court of Chhattisgarh

1.	Name of the Applicant	:	Sunil Otwani
2.	Educational Qualification	:	MA LLB, Scholarship- JuniorResearch Fellowship
3.	Date of Birth	:	15.09.1967
4.	Permanent Residential Address & Mobile Number of the Advocate	:	Bhartiya Nagar, Near Ayappa Mandir, Bilaspur, District Bilaspur (C.G.)
5.	Address of the Professional office	:	Bhartiya Nagar, Near Ayappa Mandir, Bilaspur, District Bilaspur (C.G.)
6.	Email address	:	
7.	Date of enrolment as an Advocate and where enrolled		08.08.1994
8.	Number in the roll of Advocates maintained by the State Bar Council and the date on which enrolled	•	CG/1330/TR/1994
9.	Are you a member of any Association of Lawyers? If so, give details.	:	No
10.	Number of years of practice (or Judicial Service) and in which Court?	•	30
11.	Have you specialized in any field of law? If so, give details.	:	Civil, Criminal, Service, Constitutional
12.	Have you been a Chamber junior to any lawyer? If so, furnish name of such lawyer/lawyers and the period held as such.	:	No
13.	Are you in the Panel or do you hold any office under the State or Central Government?	:	No
14.	Reference to any important matter in which you have appeared	A.	The matter pertains to failure of kidneys of the resident of village supebeda, Tehsil Devbhog, District Gariyaband wherein I was appointed as amicus curiae, the report was submitted by me for preparation of action plan [WPPIL No. 125/2017]

7			49
		B.	Matter pertains to arbitration where in the important issue of law arose whether district judge includes the additional district judge for adjudicating the arbitration matters and I was appointed as amicus curiae by three judges' bench of Hon'ble High Court of Chhattisgarh [2018 AIR (Chh) 178]  Madkam Lakshmi Vs. State of Chhattisgarh and Ors. [WPCR No. 144/2016]
15.	Have you had to your credit any Journal? If so, give details.	:	My article namely Analyzingthe precedent value of basic of structure doctrine reported in article 2023 (1)
16.	participated in any seminar/conference relating to law?		Yes
17.	Are you connected with any faculty of law?	:	No *
18.	Has any application for designation as Senior Advocate been made to the HighCourt of Chhattisgarh or any other Court before? If so, with what result?		No
19.	Are you ordinarily practising within the jurisdiction of the High Court of Chhattisgarh?	:	Yes
20.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.		According to the website of High Court of Chhattisgarh there are as many as 345 AFR Judgments of the applicant.
21	Details of 5 best synopsis	A]	Writ Petition No: 394/2015
		B]	FA No: 371/2016
		C]	Writ Petition (Cr.) No: 251/2020
		D]	Writ Petition (227) No: 299/2018
		E] '	Writ Petition (S) No: 5422/2023